

Act the grounds on which he has been arrested have been communicated to him in accordance with the procedure under that Act and he is entitled to make a representation to the Advisory Board. Those grounds also cover some other matters which have been communicated to him so far as the charges are concerned. In any event if those grounds are found to fall outside the purview of the Prevention of Violent Activities Act, no doubt, the Advisory Board will come to its conclusion under Section 12 and the advice of the Advisory Board if it is in favour of the release of the individual is binding upon the Government.

Failure of Cooperative Movement in West Bengal

*1718. SHRI SUBODH HANSDA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether there is a complete failure in the cooperative movement in West Bengal other than the credit cooperatives ;

(b) if so, the reasons for this failure ; and

(c) how Government propose to revitalise the movement ?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE (SHRI JAGANNATH PAHADIA) : (a) No, Sir.

(b) and (c). Do not arise.

SHRI SUBODH HANSDA : The hon. Minister's reply to my Question is no. I would like to draw his attention to some of the consumer cooperatives societies in West Bengal which are running at a loss and one of them is the Howrah Samavayika consumer cooperative society. Does he know that these are running at a loss and some of them have gone into liquidation ? Has he any information about it ?

MR. SPEAKER : You are giving the information yourself.

SHRI JAGANNATH PAHADIA : There are some stores running at a loss and there are some stores running at a profit also.

SHRI SUBODH HANSDA : There are certain cooperative rice mills set up in the last few years which could not start functioning.

May I know whether the Government is aware of the fact that they could not start functioning and, if so, what does the Government propose to do about it ?

SHRI JAGANNATH PAHADIA : As you know, these are the schemes under the State Plans. But whenever we receive any scheme, certainly, we consider such help as could be extended to the State Governments.

DR. RANEN SEN : The hon. Minister just now said no to this question. May I know whether he is aware of the fact that in the Report on the Cooperative Movement it is definitely stated that in West Bengal, the cooperative movement is at a very low ebb and, if that is so, may I know whether the Government has taken any steps in order to see that the cooperative movement in West Bengal thrives and flourishes ?

SHRI JAGANNATH PAHADIA : Yes, Sir. Some steps have been taken from time to time. Under the Central Sector scheme for assisting cooperative processing units a liberal pattern of assistance for West Bengal and other Eastern States is proposed to be given namely, moratorium in payment of loans may be given upto 5 years depending on the merits of each case ; the period of repayment of loans may be extended upto 20 years depending on the merits of each case as compared to 15 years at present, the debt-equity ratio is proposed to be liberalised to 80 : 20 for all processing units running within the purview of the Central sector scheme, the State Governments are proposed to be permitted to liberalise their share capital participation ration to 5 : 1 as against the present ratio of 3 : 1 applicable to backward areas. Apart from this, the rate of interest under the Central sector scheme is proposed to be reduced by 1/2 per cent as against the normal rate of interest which is 7 per cent. Then, apart from that.

MR. SPEAKER : You have started reading the whole statement.

SHRI JAGANNATH PAHADIA : These are some of the steps that we have taken.

MR. SPEAKER : Why don't you lay it on the Table ?

SHRI D. N. MAHATA : May I know whether the Government is aware of the fact

that there are certain rice mills which though set up in 1967 are not functioning as yet ?

MR. SPEAKER : It is not a question of being aware of every fact. It is a question of answering it.

SHRI JAGANNATH PAHADIA : In such cases, several agencies including the Food Corporation are giving assistance.

MR. SPEAKER : Next Question.

SHRI D. N. MAHATA : Will the Government be pleased to state how many cooperative societies are running at a loss ?

SHRI JAGANNATH PAHADIA : There are various types of societies. I require notice for it.

MR. SPEAKER : I have already gone to the next question.

Expansion Programme of Sugar Mills in Tamil Nadu

*1719. SHRI LAKSHMINARAYANAN : Will the Minister of AGRICULTURE be pleased to state :

(a) the names of the sugar factories of Tamil Nadu which are contemplating to have some expansion programme, and of those which have already expanded ; and

(b) whether non-payment of sugarcane price arrears will have any restriction on their future expansion ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHAB P. SHINDE) : (a) Statement giving the names of sugar factories in Tamil Nadu which have been granted letters of intent/licences for effecting substantial expansion and are yet to complete the same and also of those sugar factories which have already expanded their crushing capacities since First Five Year Plan, is laid on the Table of the Sabha. No application is pending consideration for expansion in the existing sugar factories in Tamil Nadu.

(b) No, Sir.

Statement

List of names of sugar factories in Tamil Nadu holding expansion licences/letters of intent and have yet to complete their schemes.

S. No. Name and address of the sugar factory

1. Cauvery Sugars & Chemicals Ltd. Petaivayalai, District Tiruchirapalli.
 2. The South India Steel & Sugars Ltd., Mundiampakkam, Villupuram, Taluk, District South Arcot.
 3. Aruna Sugars Ltd. Pennadam, District South Arcot,
 4. Kallakurichi Cooperative Sugar Mill Ltd., P. O. Moongilthuripattu, Taluk Kallakurichi, District South Arcot.
 5. The Thiru Arooran Sugars Ltd., Vadapathimangalam, District Tanjore.
 6. Amaravathi Cooperative Sugar Mills Ltd., A. K. Puthur, Viz. Kaniyar, District Coimbatore.
 7. The Sakthi Sugars Ltd., Appakudal, District Coimbatore.
 8. North Arcot District Cooperative Sugar Mills Ltd., Vadopudupet, Ambur, District North Arcot.
 9. The Madurantakam Cooperative Sugar Mills Ltd., Padalam, District Chingleput.
 10. The Salem Cooperative Sugar Mills Ltd., Mohanur, Via Karur (Nammakal Taluk), District Salem.
- B. List of names of sugar factories in Tamil Nadu, which have already expanded their daily cane crushing capacity since First Five Year Plan.
1. The Deccan Sugar & Abkhari Co. Ltd., Pugalur Sugar Factory, District Triuchirapalli,
 2. Cauvery Sugar & Chemicals Ltd., Kattur, Petaivayalai, District Tiruchirapalli.
 3. The South India Steel & Sugars Ltd., Mundiampakkam, Villupuram Taluk District South Arcot.
 4. North Arcot District Cooperative Sugar Mills Ltd., Vadapudupet, Ambur District North Arcot.
 5. Kothari Sugar & Chemicals Ltd., Kattur, Railway Station Lalgudi District Tiruchirapalli.